

## ANNEXURE

The FSS Act, 2006 defines “adulterant” as any material which is or could be employed for making the food unsafe or sub-standard or misbranded or containing extraneous matters.

Similarly, ‘**Sub-standard**’ is defined as “an article of food shall be deemed to be sub-standard if it does not meet the specified standards but not so as to render the food unsafe.” ‘Misbranded food’ has also been defined in the FSS Act which among other things covers a food which is “if it is purported, or is represented to be, or is being- (i) offered or promoted for sale with false, misleading or deceptive claims either;(a) upon the label of the package, or(b) through advertisement” .

‘ **Extraneous matters**’ has been defined as “any matter contained in an article of food which may be carried out from the raw materials, packaging milk or process systems used for its manufacture or which is added to it but such matter does not render such article of food unsafe.”

‘**Unsafe food**’ has been defined under the FSS Act at 3(zz) as under:

“**Unsafe food**” means an article of food whose nature, substance or quality is so affected as to render it injurious to health:

- (i) By the article itself, or its package thereof, which is composed, whether wholly or in part, of poisonous or deleterious substance; or
- (ii) By the article consisting, wholly or in part, of any filthy, putrid, rotten, decomposed or diseased animal substance or vegetable substance; or
- (iii) By virtue of its unhygienic processing or the presence in that article of any harmful substance; or
- (iv) By the substitution of any inferior or cheaper substance whether wholly or in part; or
- (v) By addition of any substance directly or as an ingredient which is not permitted; or
- (vi) By the abstraction, wholly or in part, of any of its constituents; or
- (vii) By the article being so coloured, flavoured or coated, powdered or polished, as to damage or conceal the article or to make it appear better or of greater value than it really is; or
- (viii) By the presence of any colouring matter or preservatives other than that specified in respect thereof; or
- (ix) By the article having been infected or infested with worms, weevils, or insects; or
- (x) By virtue of its being prepared, packed or kept under insanitary conditions; or
- (xi) By virtue of its being mis-branded or sub-standard or food containing extraneous matter; or
- (xii) By virtue of containing pesticides and other contaminants in excess of quantities specified by regulations.